

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 040/00228/2018

Date of Order: This, the 18th Day of July, 2018.

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER

Shri Dipendra Chandra Dutta
Son of Late Birendra Chandra Dutta
Mahabhairab, Tezpur-784 001.
Dist: Sonitpur, Assam.

...Applicant

By Advocates: Mr.D.N.Sharma & Mr.S.Nath

-Versus-

1. The Union of India
Represented by the Secretary
To the Government of India
Ministry of Communication and IT
Department of Posts, Dak Bhawan
New Delhi-110 016.
2. The Director of Postal Services
Office of the Chief Postmaster General
Assam Circle, Meghdoot Bhawan
Guwahati-781 001.
3. The Superintendent of Post Offices
Darrang Division, Tezpur-784 001.

... Respondents.

By Advocate: None

O R D E R (ORAL)

MANJULA DAS, MEMBER (J):

At the outset of moving this OA, Mr.D.N.Sharma, learned counsel for the applicant submitted that against the

penalty of recovery of Rs.1,00,000/- imposed vide memo no. F6-1(A)/2014-15/R-16/D Dutta dated 06.04.2018 , the applicant has already preferred an appeal before the respondent no.2 on 01.05.2018 which is still pending for consideration. Learned counsel further submitted that the applicant is going to retire on 31.08.2018, therefore, a direction may be issued to the respondent no.2 to consider and dispose of the appeal within a time frame.

2. By accepting the prayer made by the learned counsel for the applicant and without going into the merits of the case, I direct the respondent no.2 to consider and dispose of the appeal dated 01.05.2018 filed by the applicant as per law. It is made clear that the decision to be arrived shall be reasoned and speaking and shall be communicated to the applicant forthwith.
3. The OA is disposed of as above at the admission stage. No order as to costs.

**(MANJULA DAS)
JUDICAIL MEMBER**

/BB/